

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 2420
TO BE ANSWERED ON 16TH MARCH, 2022**

ADJUSTED GROSS REVENUE

†2420. SHRI HANUMAN BENIWAL:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government is aware that the Hon'ble Supreme Court had asked the telecom companies to pay an amount of 1.47 lakh crore rupees to the Department of Telecom in the form of Adjusted Gross Revenue (AGR);
- (b) if so, the details including the names of the companies which have paid it along with the amount deposited by them respectively and the amount still due to the Department of Telecom; and
- (c) the details of the steps taken/being taken by the Department of Telecommunications in the matter till date after the decision of Hon'ble Supreme Court?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

(a) to (b) The Hon'ble Supreme Court in its Adjusted Gross Revenue (AGR) Judgement dated 24.10.2019 upheld the definition of Gross Revenue (GR)/Adjusted Gross Revenue (AGR) in the License Agreements and dismissed the petitions of the Licensees.

Further, in Judgement dated 01.09.2020, the Hon'ble Supreme Court has directed that Telecom Service Providers (TSPs) shall, at the first instance, make payment of 10% of the total dues as demanded by Department of Telecom (DoT) by 31.03.2021, and further allowed the TSPs to make payment in yearly installments commencing from 01.04.2021 up to 31.03.2031, payable by 31st March of every succeeding financial year, besides giving other instructions for compliance of the Judgement. The details of total dues as per Supreme Court Order dated 01.09.2020 and the payments made by TSPs are enclosed as **Annexure-I**.

(c) Department of Telecom, as per the approval of the Union Cabinet, had given an option of moratorium up to four years, on the annual installments of Adjusted Gross Revenue (AGR) related dues as determined payable vide Supreme Court order dated 01.09.2020, to the eligible Telecom Service Providers (TSPs).

Annexure-I

Annexure to Unstarred Lok Sabha Question No. 2420 to be answered on 16.03.2022

Details of total dues as per Supreme Court Order dated 01.09.2020 and payments made by TSPs:

| Sr. No | Name of the company | (I) Dues as per the Supreme Court order dated 01.09.2020 (Rs. Cr.) | (II) Total Payment received till 31.03.2021 (Rs. Cr.) | (III) Out- standing Payable (Rs. Cr.) |
|--------|--|--|---|---|
| 1 | BHARTI AIRTEL GROUP | 43,980.00 | 18,004.00 | 25,976.00 |
| 2 | TELENOR INDIA PVT. LTD. | | | |
| 3 | IDEA CELLULAR LTD. | 58,254.00 | 7,854.37 | 50,399.63 |
| 4 | VODAFONE GROUP OF COMPANIES | | | |
| | VODAFONE IDEA | | | |
| 5 | TATA GROUP OF COMPANIES | 16,798.00 | 4,197.37 | 12,600.63 |
| 6 | QUADRANT TELEVENTURES LIMITED | 189.91 | 19.73 | 170.18 |
| 7 | RELIANCE JIO INFOCOMM LTD | 70.53 | 195.18 | ----- |
| 8 | AIRCEL GROUP OF COMPANIES | 12,389.00 | 0 | 12,389.00 |
| 9 | RELIANCE COMMUNICATIONS/ RELIANCE TELECOM LIMITED | 25,199.27 | 4.69 | 25,194.58 |
| 10 | SISTEMA SHYAM TELESERVICES LTD. | | | |
| 11 | VIDEOCON TELECOMMUNICATIONS LTD. | 1,376.00 | 0 | 1,376.00 |
| 12 | LOOP TELECOM PVT. LTD. | 604.00 | 0 | 595.76 |
| 13 | ETISALAT DB TELECOM PRIVATE LIMITED | | 8.24 | |
| 14 | S TEL PVT. LTD. | | 0 | |
| 15 | BHARAT SANCHAR NIGAM LIMITED | 5,835.85 | 0 | 5,835.85 |
| 16 | MAHANAGAR TELEPHONE NIGAM LIMITED | 4352.09 | 0 | 4352.09 |
| | TOTAL | 1,69,048.65 | 30,283.59 | 1,38,889.72 |

Note: Demand Drafts amounting to Rs. 62.90 Cr. have been received from M/s Hughes Communications India Pvt. Ltd.
